

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6416/2021

(Arising out of impugned final judgment and order dated 08-02-2021 in A482 No. 17260/2020 passed by the High Court Of Judicature At Allahabad)

AKSHAIBAR NATH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Date : 30-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Madhu Mukul Tripathi, Adv.
Mr. Santosh Kumar Pandey, AOR
Mr. Santosh Kumar Vishwakarma, Adv.
Mr. Lakshay Singh, Adv.

For Respondent(s) Mrs. Garima Prashad, Sr. A.A.G.
Mr. Manoj Kumar, Adv.
Mr. Anil Kumar Sinha, Adv.
Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Garima Prashad, learned senior counsel/additional advocate general for the State seeks and is granted three weeks time for filing the reply/documents as a last opportunity.

List on 30.08.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)